

in this regard. No application for issue of Industrial Licences/Letter of Intent has been received in the Department of Electronics for setting up of electronics units in the State of Nagaland.

#### **Schemes for Development of Tharu Tribe in Bihar**

6867. SHRI DHARMESH PRASAD VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to adopt socio-economic schemes for the socio-economic development of the Tharu tribes of West Champaran, Bihar, affected by the setting up of Valmiki Tiger Project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b). There are no villages in the core area of the Valmiki Tiger Reserve. The villages in the buffer area of this tiger Reserve are mainly inhabited by the people of Tharu tribe. The Management Plan for this Tiger Reserve received from the State Government mentions the following steps for socio-economic development of these tribes:

- (i) The villagers should be motivated to raise the plants such as teak, sissoo on the bunds of their agricultural fields.
- (ii) For short term benefit fruit trees should also be planted.
- (iii) Dairy development works should be carried out to make them self sufficient. This should include piggery and poultry.
- (iv) These programmes can be integrated with Area Develop-

ment Schemes through Blocks and Panchayats.

- (v) Unemployed local youths from the local villages can be selected as guides for the park.
- (vi) Use of non-conventional energy can be enhanced with the help of Khadi Gram Udyog Board by establishing community gobar gas plant in the villages.
- (vii) Project Tiger should finance schemes like pasture development, forest based cottage industries such as sal leaf plate manufacturing, honey bee rearing boxes.
- (viii) Insurance companies may be involved for crop compensation if the crops is damaged by wild animals.
- (ix) Compensation for the human beings and cattle killed by wild animals should be paid as early as possible.

#### **CSIR Cases in CAT and Supreme Court**

6868. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) the total number of case filed in the Central Administrative Tribunal and the Supreme Court by Council of Scientific and Industrial Research (C.S.I.R.) (including its Units) and its employees during the last three years;

(b) the number of cases decided in the Tribunal and the Supreme Court and implemented by CSIR;

(c) the number of cases pending imple-

mentation; and

(d) the total expenditure of C.S.I.R. (including its units) on such litigation in last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) The total number of cases filed in Central Administrative Tribunal and Supreme Court between CSIR and its employees in last 3 years i.e. from 1.4.1987 to 1.4.1990 is 196 (this includes cases filed by Daily Wagers/Contract Workers/ Work Charged Persons/Pool Officers/Apprentices).

(b) and (c). Our of the above 56 cases have been decided. Decision in all cases except 7 has been implemented.

(d) The total amount, inclusive of Advocate fee, Court fee and expenses, spent by CSIR in contesting the cases in CAT and Supreme Court, as also in the (High Court and all courts including in Labour Court and Arbitrations) for the three years (upto 31.3.1989) is Rs. 18.452 lakhs.

#### **Integrated Rural Energy Planning Centres**

6869. SHRI PRATAPRAO B. BHOSALE:  
SHRIYASHWANTRAPATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government had decided to set up Integrated Rural Energy Planning Centres in the country;

(b) if so, the details thereof and names of places selected for the purpose and criteria for locating such centres;

(c) the total number of such centres set up as on 31 March, 1990;

(d) the benefits likely to be accrued from these centres;

(e) whether Government propose to set up more such centres in future; if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) Yes, Sir.

(b) Centres for Integrated Rural Energy Planning are being set up at Bangalore (Karnataka), Shillong (Meghalaya), Lucknow (U.P.) and Kheda (Gujarat). These centres are being set up to create training facilities on regional basis.

(c) Centre for Integrated Rural Energy Planning in Union Territory of Delhi has already started functioning. The work for the setting up of Centres at Bangalore, Shillong Lucknow and Kheda was started in 1989-90.

(d) The Centres would impart training to manpower at the village, block and State levels and undertake and organise R&D activities. The centres would thus develop capabilities of States/UTs for preparing and implementing decentralised area-based integrated rural energy plans and projects for the rapid economic development of rural areas.

(e) and (f). The setting up of the above Centres was taken up during the Seventh Plan. The question of setting up new centres for the Eighth Plan will be considered while finalising the Eighth Plan.